दुर्मीळ पॅराथाईरॉईड कर्करोगाच्या रुग्णावर उपचार

पुण्यातील खासगी रुग्णालयात गुंतागुंतीची शस्त्रक्रिया यशस्वी

लोकसत्ता प्रतिनिधी

पुणे : पॅराथायरॉईड ग्रंथीचा कर्करोग हा अतिशय दुर्मीळ मानला जातो. वर्षभरात एक कोटी जणांमागे केवळ ३ ते ५ रुग्णांमध्ये हा आजार आढळून येतो. या कर्करोगाचे निदान करणेही अवघड असते. अशा ६२ वर्षीय कर्करुग्णावर पुण्यातील रुग्णालयात यशस्वी उपचार करण्यात आले आहेत.

हा रुग्ण बऱ्याच काळापासून अशक्तपणा, हाडे दुखणे, मूत्रपिंडांची तक्रार घेऊन रुग्णालयात आला होता. त्याला दोन वर्षे मूत्रपिंडाची समस्या होती आणि त्यासाठी तो औषधेही घेत होता. वैद्यकीय चाचण्यांमधून रुग्णाच्या 'प्रायमरी हायपरथाईरॉईडिझम'चे निदान झाले. रुग्णाच्या थाईरॉईड ग्रंथीच्या दोन्ही बाजूस दोन गाठी दिसत होत्या. त्यापैकी कर्करोगाची गाठ कोणती हे निश्चित करणे आव्हान होते. त्यामुळे, 'नीडल पीटीएच लेव्हल' ही विशेष चाचणी करण्यात आली. त्यात ग्रंथीच्या उजव्या बाजूची गाठ हीच रोगाचे मूळ असल्याचे निष्पन्न झाले, अशी माहिती बाणेरमधील मणिपाल हॉस्पिटलमधील डॉ. विक्रांत गोसावी यांनी दिली.

कर्करोगतज्ज्ञ डॉ. राहुल वाघ यांनी रुग्णाच्या थायरॉईड ग्रंथीच्या उजव्या बाजूची गाठ काढून टाकण्यासाठी शस्त्रक्रिया केली. ही शस्त्रक्रिया ऑन्कोलॉजीच्या सिद्धांतानुसार करण्यात आली. त्यामुळे पहिल्याच शस्त्रक्रियेनंतर रुग्ण बरा झाला आणि पुन्हा शस्त्रक्रिया करण्याची गरज पडली नाही. तसेच रुग्णाच्या मानेला डाव्या बाजूस अनावश्यक शस्त्रक्रिया करण्याचे टाळणे शक्य झाले. शिवाय, रुग्णाला रेडिएशनसारख्या सहायक उपचारांची गरज लागली नाही.

पॅराथायरॉईड कर्करोगामुळे काय घडते?

पॅराथाईरॉईड संप्रेरक हा धान्याच्या आकारच्या चार पॅराथाईरॉईड ग्रंथींमधून तयार होतो. या चार पॅराथाईरॉईड ग्रंथी आपल्या मानेत थाईरॉईड ग्रंथीच्या आजूबाजूस असतात. यापैकी एखाद्या ग्रंथीत गाठ निर्माण झाली तरी 'प्रायमरी हायपरथाईरॉईडिझम'उद्भवतो. या गाठीमुळे थायरॉईडची प्रमाणाबाहेर आणि अनियंत्रित निर्मिती होते. त्यातून रक्तातील कॅल्शियमची पातळी वाढते आणि हाडे कमजोर होतात व मूत्रपिंडांना इजा होते. रुग्णामध्ये लक्षणे दिसू लागल्यानंतरही सुमारे ५ वर्षांपर्यंत त्याचे निदान होत नाही.

खरेदीच्या बहाण्याने आलेल्या महिलांकडून सराफी पेढीत चोरी

पुणे : खरेदीच्या बहाण्याने सराफी पेढीत आलेल्या महिलांनी दोन लाख ८२ हजार रुपयांच्या सोन्याच्या बांगड्या चोरून नेल्याची घटना रविवार पेठेत घडली.

याबाबत एका सराफ व्यावसायिकाने फरासखाना पोलीस ठाण्यात फिर्याद दिली आहे. त्यांनी दिलेल्या फिर्यादीनुसार तीन महिलांविरुद्ध गुन्हा दाखल करण्यात आला आहे. रविवार पेठेतील सराफ बाजारात व्यावसायिकाची पेढी आहे. चार दिवसांपूर्वी सराफी पेढीत सायंकाळी साडेसहाच्या सुमारास तीन महिला सराफी पेढीत आल्या. महिलांनी बुरखा परिधान केले होता. सराफी पेढीतील कर्मचाऱ्याला बोलण्यात गुंतवून चोरट्यांनी दोन लाख ८२ हजार ५०० रुपयांच्या सोन्याच्या दोन बांगड्या चोरून नेल्याचा प्रकार उघडकीस आला. या घटनेची माहिती पोलिसांना कळविण्यात आली.

Chola – चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड

कॉर्पोरेट कार्यालयः "चोला क्रिस्ट", सी 54 आणि 55, सुपर बी-4, थिरु वि का इंडस्ट्रियल इस्टेट, गुंडी चेन्नई-600032.
शाखा कार्यालय : चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड, डाउन टाऊन सेंटर, 8वा मजला, सीटीएस क्र. 8+13/1/2, ए-बिल्डिंग, डीटीसी कॉन्डोमिनियम, दीनानाथ मंगेशकर हॉस्पिटल जवळ, एरंडवणे, पुणे-411004. संपर्क क्रमांक : श्री. अमित सिंग, मोब. क्र. 8484823987.

अचल मालमत्तांच्या विक्रीसाठी ई-लिलाव विक्री सूचना

सिक्युरिटी इंटरेस्ट (एनफोर्समेंट) रुल्स, 2002 मधील नियम 9(1) च्या तरतुदीसह वाचण्यात येणाऱ्या सिक्युरीटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनॅन्शिअल ॲसेट्स अँड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, 2002 अंतर्गत अचल मत्तांच्या विक्रीसाठी ई-लिलाव विक्री सूचना.

याद्वारे कर्जदार / सह-कर्जदार / गहाणकार आणि सर्व लोकांना सूचित करण्यात येते की सुरक्षित धनकोकडे तारण असलेल्या खालील वर्णनाच्या अचल मालमत्तांचा **चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड** यांच्या प्राधिकृत अधिकाऱ्यांनी, ज्यांचा उल्लेख यापुढे **चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड** असा करण्यात येईल, **प्रत्यक्ष ताबा** घेतलेला आहे. ई-लिलावाच्या माध्यमातून **"जशी आहे जेथे आहे", "जशी आहे जे काही आहे" आणि "तेथे जे काही आहे"** तत्त्वावर विक्री करण्यात येईल.

याद्वारे सर्व लोकांना सूचित करण्यात येते की आम्ही **https://auctionfocus.in/chola-lap** या वेबसाईटच्या माध्यमातून ई-लिलाव राबविणार आहोत.

अ. क्र.	खाते क्र. आणि कर्जदार, सह-कर्जदार, गहाणदार यांचे नाव	अनुच्छेद 13(2) अंतर्गत मागणी सूचनेनुसार दिनांक आणि रक्कम	मालमत्ता / मालमत्तांचे वर्णन	ताबा प्रकार	राखीव किंमत / बयाणा रक्कम ठेव / बोली वाढ रक्कम (रु.मध्ये)
1	**कर्ज खाते क्र. : X0HEPHE00003064931 आणि HE02UPN00000007603** **1. चेतन लक्ष्मण लवाटे (अर्जदार)**, पत्ता 1:- क्र. 36/16/9, प्लॉट क्र. 9, साई धाम, वनराई कॉलनी, पुणे, महाराष्ट्र- 411043. पत्ता 2:- फ्लॅट क्र. 5, साई धाम सोसायटी, स. क्र. 36/16/9, धनकवाडी, हवेली, महाराष्ट्र- 411043. **2. शुभांगी चेतन लवाटे (सह-अर्जदार), 3. लक्ष्मण बाबुराव लवाटे (सह-अर्जदार), 4. शशिकला लक्ष्मण लवाटे (सह-अर्जदार)**, 2 ते 4 चा पत्ता:- फ्लॅट क्र. 5, साई धाम सोसायटी, स. क्र. 36/16/9 धनकवडी, हवेली, महाराष्ट्र - 411043. **5. सदगुरु कृपा कार्गो (सह-अर्जदार)**, पत्ता:- स्टोअर क्र. 7, मदिना कॉम्प्लेक्स, ए-विंग, मंगळवार पेठ, पुणे, महाराष्ट्र-411016.	22-12-2022 रु. 20,35,350.44 दि. 13-12-2022 रोजी नुसार	पुढील सर्वसमावेश मालमत्ता फ्लॅट क्र. 06 (घर क्र. 1538) मोजमाप 43.68 चौ. मी. बिल्ट अप (नियमितीकरण प्रमाणपत्रानुसार 32.62 चौ. मी.) **"साई धाम"** नावाच्या इमारतीत पहिल्या मजल्यावर, जमीन संबंधित सर्व्हे क्र. 36/16/9 (जमीन संबंधित सर्व्हे क्र. 36 हिस्सा क्र. 16/9 पैकी प्लॉट क्र. 9 असाही उल्लेख आहे) यावर बांधलेले, मोजमाप 02 आर्स, संभाजी नगर, धनकवडी येथे स्थित, पुणे महानगरपालिकेच्या हद्दीत आणि चतुःसीमा पुढीलप्रमाणे : पूर्व किंवा त्या दिशेने : जिना, पश्चिम किंवा त्या दिशेने : अंतर्गत 10 रस्ता, उत्तर किंवा त्या दिशेने : विद्यमान इमारत, दक्षिण किंवा त्या दिशेने : सर्व्हे क्र. 36/16 चा शिल्लक भाग. **सीआयएफसीएल ला ज्ञात असलेले भार / दायित्वे : ज्ञात नाही**	प्रत्यक्ष ताबा	रु. 14,80,000/- रु. 1,48,000/- रु. 50,000/-
2	**कर्ज खाते क्र. : X0HEPHE00001615274** **1. प्रवीण महादेव जगदाळे आणि 2. वैशाली प्रवीण जगदाळे,** दोन्हीचा पत्ता : फ्लॅट क्र. 34, चौथा मजला, सद्गुरु को-ऑप. हाऊसिंग सोसायटी लि., एस. क्र. 64+3+4+6, वडगाव बु., हवेली पुणे- 411041 (महाराष्ट्र).	07-06-2021 रु. 25,23,118.84 दि. 05-06-2021 रोजी नुसार	पुढील मालमत्तेचे सर्व खंड आणि तुकडे, टेरेस फ्लॅट क्र. 34 मोजमाप 1180 चौ. फू. म्हणजे, 109.67 चौ. मी., **"श्री सद्गुरू को-ऑपरेटिव्ह हाउसिंग सोसायटी लिमिटेड"** मधील **"सद्गुरु अपार्टमेंट"** म्हणून ओळखल्या जाणाऱ्या इमारतीत, जमीन संबंधित स. क्र. 34/3+4+6/1+1ए/2 यावर बांधलेले, वडगाव बुद्रुक, ता. हवेली, जिल्हा पुणे येथे स्थित, जे पुणे महानगरपालिकेच्या स्थानिक हद्दीत आणि उप-निबंधक, तालुका हवेली, जिल्हा पुणे कार्यालयाच्या अधिकारक्षेत्रात. **सीआयएफसीएल ला ज्ञात असलेले भार / दायित्वे : ज्ञात नाही**	प्रत्यक्ष ताबा	रु. 19,00,000/- रु. 1,90,000 /- रु. 50,000/-

ई-लिलाव तारीख आणि वेळ : 23-02-2024 रोजी सका. 11:00 ते दु. 1:00 (प्रत्येकी 5 मिनिटांच्या अमर्यादित विस्तारसह)
बयाणा रक्कम सादरीकरणाची शेवटची तारीख : 22-02-2024 (सायं. 5.30 पर्यंत), पाहणीची तारीख : 12-02-2024 (सका. 10:00 ते दु. 1:00)

1. सर्व इच्छुक सहभागी / बोलीदारांना विनंती आहे की त्यांनी वेबसाईटला **https://www.auctionfocus.in/chola-lap** आणि **https://cholamandalam.com/news/auction-notices** येथे भेट द्यावी. अधिक तपशील, सहायता प्रक्रिया व ई-लिलावाच्या प्रशिक्षणासाठी संभाव्य बोलीदारांनी - श्री. मोहम्मद रहीस - 8124000030, प्राची त्रिवेदी सेल नं. 8124000030 / 9016641848, ईमेल आयडी : २४स्रुः१३@४३ःलक्ष्म४२.ल यांच्याशी संपर्क साधू शकता.
2. ई-लिलावात सहभागी होण्यासाठीच्या अटी व शर्तींच्या अधिक तपशीलासाठी कृपया **https://www.auctionfocus.in/chola-lap** आणि **https://cholamandalam.com/news/auction-notices** येथे भेट द्यावी.

ही सिक्युरिटी इंटरेस्ट (एनफोर्समेंट) रुल्स, 2002 मधील नियम 9(1) अंतर्गत 15 दिवसांची वैधानिक विक्री सूचनादेखील आहे.

दिनांक : 05-02-2024
ठिकाण : पुणे
स्वा./- प्राधिकृत अधिकारी,
चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड

नगर रस्त्यावर गांजा विकणाऱ्या उत्तर प्रदेशातील दोघांना अटक

लोकसत्ता प्रतिनिधी

पुणे : नगर रस्त्यावर गांजा विक्रीसाठी आलेल्या दोघांना पोलिसांनी पकडले. त्यांच्याकडून पावणेतीन किलो गांजा, मोबाइल संच असा मुद्देमाल जप्त करण्यात आला.

सागर कुमार (वय २३), शिवम सरोज (वय २२, दोघे मूळ रा. गोरीडी, संत बिरदास नगर, उत्तर प्रदेश) अशी अटक करण्यात आलेल्यांची नावे आहेत. चंदननगर भागातील नागपाल रस्त्यावर दोघे जण गांजा विक्रीसाठी येणार असल्याची माहिती पोलीस कर्मचारी नामदेव गडदरे, सुभाष आव्हाड यांना मिळाली. पोलिसांच्या पथकाने सापळा लावून सागर आणि शिवम यांना पकडले. त्यांच्याकडील पिशवीची तपासणी करण्यात आली. तेव्हा पिशवीत गांजा आढळून आला. दोघांकडून पावणेतीन किलो गांजा, मोबाइल संच असा ६९ हजार ४०० रुपयांचा मुद्देमाल जप्त करण्यात आला.

पोलीस उपायुक्त विजयकुमार मगर यांच्या मार्गदर्शनाखाली वरिष्ठ पोलीस निरीक्षक मनीषा पाटील, सहायक निरीक्षक प्रशांत माने, उपनिरीक्षक अरविंद कुमरे, महेश नाणेकर, विकास कदम, दिलावर सय्यद, श्रीकांत शेंडे, अविनाश संकपाळ यांनी ही कारवाई केली.

परिशिष्ट १
फॉर्म ए
जाहीर घोषणा
(भारतीय नादारी आणि दिवाळखोरी बोर्ड नियम क्र.१४
(ऐच्छिक निरवानिरवी प्रक्रिया) नियम २०१७)
एचएएनडीसी पॉलिमेट प्रायव्हेट लिमिटेड भागधारकांच्या / दावेदारांच्या माहितीसाठी

अ. क्र.	तपशील	टिप्पणी
१	कॉर्पोरेट संस्थेचे नाव	एचएएनडीसी पॉलिमेट प्रायव्हेट लिमिटेड
२	कॉर्पोरेट संस्थेच्या स्थापनेची तारिख	२८/१०/२०१६
३	ज्या अधिकाऱ्याच्या कार्यक्षेत्रात कॉर्पोरेट संस्थेची स्थापना झाली तीचे नाव / पद	कंपनी निबंधक, महाराष्ट्र, पुणे,
४	कॉर्पोरेट संस्थेचा कॉर्पोरेट ओळख दर्शविणारा क्रमांक	U74999PN2016PTC166955
५	कॉर्पोरेट संस्थेच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (मुख्य कार्यालय असल्यास) पत्ता	ब्लॉक क्र. सी ३, ब्रम्हा मेमरीज हौसिंग सोसा., क्र १३५/१ए २ए भोसले नगर शिवाजीनगर, गणेश खिंड, पुणे, हवेली, महाराष्ट्र, भारत, ४११००७.
६	कॉर्पोरेट संस्थेची निरवानिरव सुरू होण्याची तारिख	०१/०२/२०२४
७	निवारकाचे नाव : भारतीय नादारी व दिवाळखोरी बोर्ड कडे (IBBI) नोंदणीकृत पत्ता : संपर्कासाठी पत्ता : ई-मेल : दूरध्वनी क्रमांक : नोंदणी क्रमांक :	श्रीमती शिल्पा दिक्षित संपर्कासाठी पत्ता : ५०२, श्री मालती माधव को. ऑप. हौ. सोसा. कोहिनूर कॉलनी, सहकारनगर नं.-२, पुणे, महाराष्ट्र ४११००९ कार्यालयाचा पत्ता : ३रा मजला, सत्यगिरी अपार्टमेंट, ७७, विजया नगर कॉलनी, २१४७ सदाशिव पेठ, पुणे - ४११०३० shilpa.dixit@kmdscs.com ९८२२३९४३८४ IBBI/IPA-002/IP-N00756/2019-2020/12563
८	दावे दाखल करण्याची अंतिम तारिख	०२/०३/२०२४

याद्वारे सुचना देण्यात येते की, एचएएनडीसी पॉलिमेट प्रायव्हेट लिमिटेड यांनी ऐच्छिक निरवानिरवी १ फेब्रुवारी २०२४ रोजी सुरू केलेली आहे. एचएएनडीसी पॉलिमेट प्रायव्हेट लिमिटेडच्या भागधारकांना/दावेदारांना कळविण्यात येते की त्यांचे दावे ०२/०३/२०२४ पूर्वी वा पर्यंत वर क्र. ७ मध्ये संपर्कासाठी दिलेल्या पत्त्यावर निवारकाकडे पाठवावेत.
आर्थिक दावेदारांनी त्यांच्या दाव्यासंबंधीचे पुरावे फक्त इलेक्ट्रॉनिक प्रणालिद्वारे पाठवावेत. अन्य सर्व दावेदारांनी त्यांचे दावे व्यक्तिश:, पोस्टाने वा इलेक्ट्रॉनिक प्रणालीद्वारे पाठवावेत.
अर्जाची प्रत तुम्ही www.ibbi.gov.in या संकेतस्थळावरून डाउनलोड करून मिळवू शकता आणि नादारी व दिवाळखोरी बोर्ड (एच्छीक निरवानिरवी प्रक्रिया) नियम २०१७ येथून मिळवू शकता.
खोट्या व दिशाभूल करणाऱ्या दाव्यांसाठी दंड आकरण्यात येईल.

दिनांक - २/०२/२०२४
ठिकाण - पुणे
सही/-
श्रीमती शिल्पा दिक्षित
निवारक

श्री साई महिला नागरी सहकारी पतसंस्था मर्यादित कोथरूड, पुणे-३८

स. नं. ८७/१० ब लिजंड क्लासिक बिल्डिंग शॉप नं. ८ कोथरूड, पुणे-३८
फोन नं. (०२०-२५३८६०४२) मो. (९७६३४१७२३४)
स्थावर मालमत्तेचा ताबा घेण्याबाबतची नोटीस
नमुना झेड (Z)
(नियम १०७ पोटनियम ११(ड -१) पहा.)

ज्याअर्थी श्री साई महिला नागरी सहकारी पतसंस्था मर्यादित कोथरूड, पुणे या पतसंस्थेच्या कर्ज वसुलीपोटी मा. सहाय्यक निबंधक (परसेवा) पुणे जिल्हा ना. सह. पतसंस्था फेडरेशन लि. शिवाजीनगर, पुणे-०५ यांचेकडून दिनांक २८-१२-२०२१ रोजी रक्कम रुपये १७,२०,०६२ /- (अक्षरी रुपये सतरा लाख वीस हजार बासष्ट फक्त) रकमेचा वसुली दाखला प्राप्त केला होता व आहे. सदर दाखल्यास अनुसरून मी श्री. एस. एम. साळुंखे विशेष वसुली व विक्री अधिकारी पुणे जिल्हा ना. सह. पतसंस्था फेडरेशन लि. शिवाजीनगर, पुणे-०५ यांना महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १५६ व महाराष्ट्र सहकारी संस्था अधिनियम १९६१ चे नियम १०७ अन्वये व त्याखालील उपनियमानुसार अधिकार प्राप्त असून सदर अधिकारानुसार लवादी थकबाकीदार श्री. दामोदर नामदेव पोटे सहकर्जदार श्री. नामदेव साधू पोटे सध्या राहणार सर्वे नं. ४२ जाधवनगर लेन नं. २ वडगाव बु. पुणे-४१ यांना दिनांक १०-०२-२०२२ रोजी कर्ज मागणी नोटीस बजावण्यात आली आहे. सदर नोटीस दिलेल्या दिनांकापासून ऋणको यांनी रक्कम जमा करण्यास कसूर केलेला आहे. यास्तव लवादी थकबाकीदार यांना दिनांक ०२-०३-२०२२ रोजी जप्ती पूर्व नोटीस बजावण्यात आली आहे .परंतु रकमेचा भरणा न झाल्यामुळे दिनांक २०-०१-२०२३ रोजी स्थावर मालमत्ता जप्त करण्यासंबंधीची नोटीस दिली असून पुढे निर्दिष्ट केलेली मालमत्ता जप्त केली आहे.

ऋणकोने रक्कम जमा करण्यास कसूर केल्यामुळे ऋणकोला याप्रमाणे नोटीस देण्यात येत आहे. आणि सर्व नागरिकांना खालील निर्दिष्ट केलेल्या मालमत्तेचा खाली सही करणाऱ्याने महाराष्ट्र सहकारी संस्था अधिनियम १९६१ चे नियम १०७ (११(ड-१) (पहिली सुधारणा नियम २०१४ दिनांक ३०/०८/२०१४ ची अधिसूचना) अन्वये दिलेल्या अधिकारानुसार आज दिनांक ३१-०१-२०२४ रोजी ताबा घेतला आहे. विशेषकरून ऋणकोला आणि सर्व नागरिकांना याद्वारे सावधान करण्यात येत आहे. मालमत्तेसंबंधी कोणतेही व्यवहार करू नये आणि व्यवहार केल्यास विशेष वसुली व विक्री अधिकारी द्वारा श्री साई महिला नागरी सहकारी पतसंस्था मर्यादित कोथरूड, पुणे-३८ यांच्या बोजाची रक्कम त्यावरील व्याज याला अधीन राहावे लागेल.

मिळकत धारकाचे नाव : सहकर्जदार श्री. नामदेव साधू पोटे कर्जदार श्री दामोदर नामदेव पोटे

स्थावर मिळकतीचे वर्णन

पुणे म.न.पा. इतर वर्णन गाव मौजे बिबवेवाडी (मुंजेरी) येथील सर्वे नं. ६३६/१+२/१/२/१ अ (सुसंगतनगर भूमापन क्र. ५५१ (पैकी)यासी एकूण क्षेत्र ०० हे.०६.५ आर यासी आकार रुपये ००.०५ पैसे पैकी सहकर्जदार व गहाण खत लिहून देणार क्रमांक (२) यांच्या स्वकष्टार्जित मालकी व कब्जेवहीवाटीची आणि या दस्ताचा विषय असलेली ००हे.०१ आर जमीन आणि त्यावर आरसीसीमध्ये बांधकाम केलेली बैठी निवासी इमारत यासी क्षेत्र ७४.३४ चौ. मी. बिल्टअप त्यावरील वाढीव बांधकामासह (Survey Number 636 C.T.S. Number 551)

चतु:सीमा :
उत्तरेस : लागुन श्री. जाधव यांची मिळकत
पूर्वेस : लागुन श्री. गोडस यांची मिळकत
दक्षिणेस : लागुन स. नं. ६३६ पैकी उर्वरीत मिळकत
पश्चिमेस : लागुन स. नं. ६३६ पैकी उर्वरीत मिळकत

दिनांक : ३१-०१-२०२४
ठिकाण : बिबवेवाडी, पुणे
(शिक्का)
सही/-
श्री. एस. एम. साळुंखे
वसुली व विक्री अधिकारी
पुणे जिल्हा नागरी सह. पत. फेडरेशन. लि.पुणे
द्वारा : श्री साई महिला नागरी सहकारी पतसंस्था मर्यादित कोथरूड, पुणे-३८

ZF INDIA

ZF STEERING GEAR (INDIA) LIMITED

Registered Office: 1242/44, Village Vadu Budruk, Tal. Shirur, Dist. Pune- 412 216. Tel : (02137) 305100, Fax no: (02137) 305302 • CIN : L29130PN1981PLC023734 • Email : investor@zfindia.com • www.zfindia.com

STATEMENT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER/ NINE MONTHS ENDED ON DECEMBER 31, 2023

(Rs. in crore)

Particulars	STANDALONE				CONSOLIDATED			
	Quarter Ended	Nine Months Ended	Quarter Ended	Year Ended	Quarter Ended	Nine Months Ended	Quarter Ended	Year Ended
	31st Dec, 2023 Unaudited	31st Dec, 2023 Unaudited	31st Dec, 2022 Unaudited	31st Mar, 2023 Audited	31st Dec, 2023 Unaudited	31st Dec, 2023 Unaudited	31st Dec, 2022 Unaudited	31st Mar, 2023 Audited
1 Total Income from Operations	126.78	380.45	113.14	464.41	126.01	378.90	112.93	463.71
2 Net Profit for the period before Tax (before Exceptional and/ or Extraordinary items)	14.67	43.66	6.27	37.20	13.89	42.08	6.07	36.30
3 Net Profit for the period before Tax (after Exceptional and/ or Extraordinary items)	14.67	43.66	6.27	37.20	13.89	42.08	6.07	36.30
4 Net Profit for the period after Tax (after Exceptional and/ or Extraordinary items)	12.03	37.02	4.47	25.44	11.25	35.44	4.27	24.54
5 Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	12.05	37.10	4.28	24.47	11.27	35.52	4.08	23.57
6 Equity Share Capital	9.07	9.07	9.07	9.07	9.07	9.07	9.07	9.07
7 Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.				410.51				409.61
8 Earnings Per Share (Basic & Diluted) (Face Value of Rs.10 each)	13.26	40.80	4.93	28.04	12.40	39.06	4.71	27.05

Note:

(a) The above is an extract of the detailed format of Quarterly Financial Result filed with the BSE Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Full Format of the these Financial Results is available on the website of BSE and on the Company's website at www.zfindia.com. (b)The above unaudited financial results were reviewed and recommended by the Audit Committee, and thereafter, approved by the Board of Directors, at their respective meetings held on February 3, 2024. The Statutory Auditors has carried out Limited Review of the above results. (c) In accordance with the Indian Accounting Standard ("Ind AS") 108 – viz. "Operating Segments," the operations of the Company relate to two Segments i.e. Automotive Components and Renewable Energy. (d) The above financial results are extracted from the Unaudited Financial Statements of the Company, which are prepared in accordance with Indian Accounting Standards ('Ind AS') as prescribed under section 133 of the Companies Act, 2013 read with relevant Rules made thereunder.

for **ZF STEERING GEAR (INDIA) LIMITED**

Pune
February 3, 2024

Utkarsh Munot
Managing Director

ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA ZF INDIA

Chola – चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड

कॉर्पोरेट कार्यालयः "चोला क्रिस्ट", सी 54 आणि 55, सुपर बी-4, थिरु वि का इंडस्ट्रियल इस्टेट, गुंडी चेन्नई-600032.
शाखा कार्यालय : चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड, हॉल क्र. 203/04, दुसरा मजला, वास्तू एलिट बिल्डिंग, महाराष्ट्र राज्य वखार महामंडळ समोर, बीड बायपास, औरंगाबाद-431010. श्री.अभय भाऊराव वाकळे, मो. क्र. 9764462000.

अचल मालमत्तांच्या विक्रीसाठी ई-लिलाव विक्री सूचना

सिक्युरिटी इंटरेस्ट (एनफोर्समेंट) रुल्स, 2002 मधील नियम 9(1) च्या तरतुदीसह वाचण्यात येणाऱ्या सिक्युरीटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनॅन्शिअल ॲसेट्स अँड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, 2002 अंतर्गत अचल मत्तांच्या विक्रीसाठी ई-लिलाव विक्री सूचना.

याद्वारे कर्जदार / सह-कर्जदार / गहाणकार आणि सर्व लोकांना सूचित करण्यात येते की सुरक्षित धनकोकडे तारण असलेल्या खालील वर्णनाच्या अचल मालमत्तांचा **चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड** यांच्या प्राधिकृत अधिकाऱ्यांनी, ज्यांचा उल्लेख यापुढे **चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड** असा करण्यात येईल, **सांकेतिक ताबा** घेतलेला आहे. ई-लिलावाच्या माध्यमातून **"जशी आहे जेथे आहे", "जशी आहे जे काही आहे" आणि "तेथे जे काही आहे"** तत्त्वावर विक्री करण्यात येईल.

याद्वारे सर्व लोकांना सूचित करण्यात येते की आम्ही **https://auctionfocus.in/chola-lap** या वेबसाईटच्या माध्यमातून ई-लिलाव राबविणार आहोत.

अ. क्र.	खाते क्र. आणि कर्जदार, सह-कर्जदार, गहाणदार यांचे नाव	अनुच्छेद 13(2) अंतर्गत मागणी सूचनेनुसार दिनांक आणि रक्कम	मालमत्ता / मालमत्तांचे वर्णन	राखीव किंमत / बयाणा रक्कम ठेव / बोली वाढ रक्कम (रु.मध्ये)
1	**कर्ज खाते क्र. : HE01SOP00000004167** **1. स्वप्नील राजशेखर गाडगे (अर्जदार), 2. सुमित राजशेखर गाडगे (सह-अर्जदार), 3. राजश्री राजशेखर गाडगे (सह-अर्जदार), 4. विश्वनाथ रचप्पा गाडगे (सह-अर्जदार), 5. मे. श्री शिवगंगा पशु आहार (सह-अर्जदार).** 1 ते 5 चा पत्ता :- क्र. 684 शुक्रवार पेठ, सोलापूर व्हीटीसी, सोलापूर, आजोबा गणपतीजवळ, आयडीबीआय आणि ॲक्सिस एटीएम समोर, सोलापूर, महाराष्ट्र- 413002.	08-02-2022 रु. 30,18,098/- दि. 05-02-2022 रोजी नुसार	पुढील मालमत्तेचे सर्व खंड आणि तुकडे, सिटी सर्व्हे क्र. 4485 मोजमाप 41.78 चौ. मी., एम घर क्र. 684, शुक्रवार पेठ, तालुका - उत्तर सोलापूर, जिल्हा - सोलापूर येथे स्थित (यापुढे "सदर मालमत्ता" म्हणून संदर्भित). **पुर्वेकडे** - रस्ता, **दक्षिणेकडे-** सीटीएस क्र. 4484/2, **पश्चिमेकडे-** सीटीएस क्र. 4427/28, **उत्तरेकडे-** सीटीएस क्र. 4486. **सीआयएफसीएल ला ज्ञात असलेले भार / दायित्वे : ज्ञात नाही**	रु. 51,30,000/- रु. 5,13,000/- रु. 1,00,000/-

ई-लिलाव तारीख आणि वेळ : 23-02-2024 रोजी सका. 11:00 ते दु. 1:00 (प्रत्येकी 5 मिनिटांच्या अमर्यादित विस्तारसह)
बयाणा रक्कम सादरीकरणाची शेवटची तारीख : 22-02-2024 (सायं. 5.30 पर्यंत), पाहणीची तारीख : 07-02-2024 (सका. 11:00 ते दु. 2:00)

1. सर्व इच्छुक सहभागी / बोलीदारांना विनंती आहे की त्यांनी वेबसाईटला **https://www.auctionfocus.in/chola-lap** आणि **https://cholamandalam.com/news/auction-notices** येथे भेट द्यावी. अधिक तपशील, सहायता प्रक्रिया व ई- लिलावाच्या प्रशिक्षणासाठी संभाव्य बोलीदारांनी - **श्री. मोहम्मद रहीस - 8124000030, प्राची त्रिवेदी सेल नं.** 8124000030 / 9016641848, ईमेल आयडी : **support@auctionfocus.in** यांच्याशी संपर्क साधू शकता. 2. ई-लिलावात सहभागी होण्यासाठीच्या अटी व शर्तींच्या अधिक तपशीलासाठी कृपया **https://www.auctionfocus.in/chola-lap** आणि **https://cholamandalam.com/news/auction-notices** येथे भेट द्यावी.

ही सिक्युरिटी इंटरेस्ट (एनफोर्समेंट) रुल्स, 2002 मधील नियम 9(1) अंतर्गत 15 दिवसांची वैधानिक विक्री सूचनादेखील आहे.

दिनांक : 05-02-2024
ठिकाण : सोलापूर
स्वा./- प्राधिकृत अधिकारी,
चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड

यूनियन बैंक ऑफ इंडिया – Union Bank of India

भारत सरकार का उपक्रम A Government of India Undertaking

क्षेत्रीय कार्यालय - अहमदनगर
प्लॉट नं. ३,४,८ व ९, पहिला मजला, नागापूर पुलाजवळ, नगर-मनमाड रोड, नागापूर, अहमदनगर - ४१४१११

Azadi Ka Amrit Mahotsav

कर्जदाराला विक्रीबद्दल माहिती देणारी नोटीस (३० दिवसांची नोटीस)

नियम ६ (२)/८ (६) सिक्युरिटी इंटरेस्ट (इन्फोर्समेंट) नियम २००२ नुसार

याद्वारे सर्वसाधारणपणे लोकांना आणि कर्जदार/आणि जामीनदार/यांना अधिकृत अधिकाऱ्याद्वारे नोटीस दिली जाते की, सेक्युअर्ड क्रेडिटर्स यांनी सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेटस् ॲण्ड इन्फोर्समेंट सिक्युरिटी इंटरेस्ट ॲक्ट २००२, अंतर्गत मागणी नोटीस दिली आहे आणि सिक्युरिटी इंटरेस्ट कायदा २००२ ची अंमलबजावणी, तुम्हाला त्यात नमूद केलेल्या वेळेत थकबाकी भरण्याचे आवाहन करते. दिलेल्या मुदतीत तुम्ही उक्त नोटीसचे पालन करण्यात अयशस्वी ठरल्यामुळे, प्राधिकृत अधिकाऱ्याने, सिक्युरिटी इंटरेस्ट (अंमलबजावणी) नियम, २००२ च्या नियम ६/८ सह वाचलेल्या कायद्याच्या कलम १३(४) अंतर्गत सुरक्षित मालमत्तेचा ताबा घेतला आहे.
सुरक्षित मालमत्तेचा ताबा घेतल्यानंतरही तुम्ही बँकेची देय रक्कम भरलेली नाही. त्यामुळे, ही सूचना मिळाल्यापासून ३० दिवसांनंतर सार्वजनिक ई-लिलाव करून खाली नमूद केलेल्या मालमत्तेची ऑनलाइन पद्धतीने विक्री करणे आवश्यक झाले आहे. मालमत्तेच्या आरक्षित किंमतीसह ई-लिलावाची तारीख आणि वेळ आणि सेवा प्रदात्याचा तपशील, ज्यामध्ये ई-लिलाव केला जाणार आहे, तुम्हाला स्वतंत्रपणे सूचित केले जाईल.
त्यामुळे, जर तुम्ही बँकेची देय रक्कम आणि त्यानंतरचे व्याज, खर्च, शुल्क आणि बँकेने विक्रीची सूचना प्रसिद्ध केल्याच्या तारखेपूर्वी केलेल्या खर्चासह भरल्यास, मालमत्तेच्या विक्रीसाठी पुढील कोणतीही कारवाई केली जाणार नाही आणि तुम्ही तुमची मालमत्ता परत मिळवू शकता. सेक्शनमध्ये नमूद केल्याप्रमाणे. १३ (८) अधिनियम.

अ. नं.	कर्जदार / जामिनदार / सह जामिनदार / प्रोप्रायटर यांचे नाव	१३/२ व १३/४ तारीख आणि शाखेचे नाव	स्थावर मालमत्तेचे वर्णन
१	श्री. प्रेमदत्त प्रवीण शिंदे (कर्जदार) श्रीमती प्रज्ञा प्रवीण शिंदे (सह-कर्जदार) श्रीमती रुपाली प्रथमेश शिंदे (जामिनदार)	१३/२- ०३.०७.२०२३ १३/४- ०१.११.२०२३ सोलापूर कॅम्प शाखा, सोलापूर	श्री. प्रेमदत्त प्रवीण शिंदे व श्रीमती प्रज्ञा प्रवीण शिंदे यांची मालमत्ता - निवासी प्लॉट नं. ११, गट नं. ९९४/२, क्षेत्र मोजमाप १४५.६० स्के.मी., चिंतामणीनगर, मंद्रुप, तालुका दक्षिण सोलापूर, जिल्हा सोलापूर - ४१३२२१ येथे स्थित. चतु:सीमा- पूर्वः आतील रस्ता, दक्षिणः प्लॉट नं. १०, पश्चिमः ॲमिनिटीची जागा, पश्चिमः प्लॉट नं. १२.
२	श्री. नागनाथ गणपत निंबाळकर (कर्जदार) शिवानंद गणपत निंबाळकर (सहकर्जदार) संजय नागनाथ निंबाळकर (सहकर्जदार) जीवन कल्याण जगताप (जामिनदार)	१३/२- १६.१०.२०२३ १३/४- ११.०१.२०२४ कुर्डुवाडी शाखा, सोलापूर	श्री. नागनाथ गणपत निंबाळकर यांची मालमत्ता - बिगरशेती प्लॉट नं. १ ते १०, क्षेत्र मोजमाप १८८०.०० स्के. मीटर किंवा २०२३४.४५ स्के.फूट कुर्डुवाडी म्युनिसिपल कौन्सिल, कुर्डुवाडी, तालुका माढा, जिल्हा सोलापूर यांच्या कार्यकक्षेत. चतु:सीमा- पूर्वः रस्ता, दक्षिणः नवनाथ सदाशिव दौंड यांची मालमत्ता, पश्चिमः रेल्वेची हद्द, उत्तरः रस्ता.
३	श्री. माणिक सर्जेराव चव्हाण (कर्जदार) बाबूराव माणिक चव्हाण (सहकर्जदार) संपत माणिक चव्हाण (सहकर्जदार)	१३/२- १९.१०.२०२३ १३/४- ११.०१.२०२४ माढा शाखा, सोलापूर	श्री. माणिक सर्जेराव चव्हाण यांची मिळकत - निवासी बंगला, ग्रामपंचायत नं. ३६, प्लॉट नं. ३६, क्षेत्र मोजमाप १४५६.०० स्के.फूट, मु. पो. जामगाव, माढा - ४१३ २०९. चतु:सीमा- पूर्वः श्री. शहाजी प चव्हाण यांची मालमत्ता, दक्षिणः रस्ता, पश्चिमः श्री. विश्वनाथ ट चव्हाण यांची मालमत्ता, उत्तरः गट नं. ग्रामपंचायतची मोकळी जागा.
४	श्री. हनमंतु कोमाराईह बुरा (कर्जदार) शैलजा हनमंतु बुरा (सहअर्जदार) नरेंद्र गंगाधर दारा (सहअर्जदार)	१३/२- २५.१०.२०२३ १३/४- ११.०१.२०२४ जोडभावी पेठ शाखा, सोलापूर	बिल्डिंग नं. ब-४, मुद्रा सन सिटी, सर्व्हे नं. १५२/२/१ + १५२/१/२ क्षेत्र ७६.९२ स्के. मी., गांधी नगर, रंगराज नगर, एम आय डी सी पोलीस स्टेशन जवळ, अक्कलकोट रस्ता, सोलापूर. चतु:सीमा- पूर्वः मोकळी जागा, दक्षिणः ब्लॉक नं.ब-३, पश्चिमः ब्लॉक नं. क-४, उत्तरः मोकळी जागा.
५	श्री. गणेश दिगंबर गुरव (कर्जदार) अश्विनी गणेश बुरा (सहकर्जदार)	१३/२- २३.१०.२०२३ १३/४- ११.०१.२०२४ जोडभावी पेठ शाखा, सोलापूर	इमारतीचे नाव - रावी आर्केड, चौथा मजला, फ्लॅट नं. ४०१, (सर्व्हे नं. नवीन एस. नं. १३६/अ/१/२, यापैकी प्लॉट नं. ४५ याचे क्षेत्र ५८.२७ स्क्वे.मी.,) माजरेवाडी, तालुका उत्तर सोलापूर, जिल्हा सोलापूर, चतु:सीमा: पूर्वः फ्लॅट नं. ४०२, दक्षिणः रस्ता, पश्चिमः प्लॉट नं. अ-६, उत्तरः फ्लॅट नं. ४०४.

ठिकाण : अहमदनगर
दिनांक : ०३/०२/२०२४
(हे मराठी भाषांतर असून, मूळ इंग्रजी नोटीस ग्राह्य.)
सही/- अधिकृत अधिकारी
युनियन बँक ऑफ इंडिया

Union Bank of India

MAHALAXMI BRANCH:- Mahalaxmi Chambers 22, Bhulabhai Desai Road, Mumbai - 400026, **Contact No.:** 9372431780

Ref: UBI/MAH/ADV/136/2023-24 Date: 14/12/2023 Place: MUMBAI

To
The Borrower/S **1. Mr. Lalit Kumar** (Applicant) Gr +1 Upper Stoned Bunglow No. 24 Rainbow Manor, Gold Valley Survey No. 47, Hissa No. 2 Village- Tungarli, Lonavala Taluka- Maval Pune - 410405.
2. Mr. Punit Lalit Kumar (Applicant) B-3204, Oberoi Springs Off Link Road Andheri West Pin - 400058. **Mob.:** 9930140397
Sir/Madam,

Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The addressee No. 1 herein have availed the following credit facilities from our **Mahalaxmi Mumbai (31780) Branch** and failed to pay the dues/instalment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your account/s has/have been classified as Non-Performing Asset as on **14.12.2023**. As on **14.12.2023** sum of **Rs. 60,55,455.54/- (Rupees Sixty Lakhs Fifty Five Thousand Four Hundred Fifty Five And Paise Fifty Four Only)** is outstanding in your account/s.

The particulars of amount due to the Bank from No. 1 of you in respect of the aforesaid account/s are as under:

Type of Facility	Outstanding amount as on date of NPA i.e. as on 14.12.2023	Un applied interest w. e. f. 07.12.2023 to 14.12.2023	Penal Interest (Simple)	Cost/ Charges in curred by Bank	Total dues
UNION HOME	Rs. 60,55,455.54	Rs. 1,44,403.54	-	0.00	Rs. 61,99,859.08

To Secure These Payment Of The Monies Due Or The Monies That May Become Due To The Bank. Lalit Kumar, Had/Have Executed Documents On 06.05.2015 And Created Security Interest By Way Of:

MORTGAGE OF IMMOVABLE PROPERTY DESCRIBED HEREIN BELOW:

All The Piece And Parcel Of Residential Unit No. 24, Measuring 3336 Sq. Ft. (Carpet Area), In Bunglow No. 24, (Ground + 1 Upper Stoned Bungalow) Scheme Known As "Rainbow Manor", Gold Valley Sector D, Survey No. 47, Hissa No. 2 Village- Tungarli, Lonavala Taluka- Maval Pune - 410405. **North** : By R. S. No. 46, **South** : By R. S. No. 49, **East** : By R. S. No. 135, **West** : By R. S. No. 46.

Therefore You Are Hereby Called Upon In Terms Of Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002, To Pay A Sum Of **Rs. 61,99,859.08** Together With Further Interest And Charges At The Contractual Rate As Per The Terms And Conditions Of Loan Documents Executed By You And Discharge Your Liabilities In Full Within 60 Days From The Date Of This Notice, Failing Which, We Shall Be Constrained To Enforce The Aforesaid Securities By Exercising Any Or All Of The Rights Given Under The Said Act.

As Per Section 13 (13) Of The Act, On Receipt Of This Notice You Are Restrained /Prevented From Disposing Of Or Dealing With The Above Securities Without The Consent Of The Bank.

Your Attention Is Invited To Provisions Of Sub-Section (8) Of Section 13 Of The Sarfaesi In Respect Of Time Available, To Redeem The Secured Assets.

Sd/-
Date : 04.02.2024 Yours Faithfully, Authorised Officer

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF HANDC POLYMATE PRIVATE LIMITED

SR. NO.	PARTICULARS	REMARK
1.	NAME OF CORPORATE PERSON	HANDC POLYMATE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	28/10/2016
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES -MAHARASHTRA, PUNE
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74999PN2016PTC166955
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Block No. C-3 Bramha Memories Hsg. Soc. No. 1351A 2A Bhosle Nagar Shivaji Nagar, Ganeshkhind, Pune, Haveli, Maharashtra, India, 411007
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	01.02.2024
7	NAME: ADDRESS: EMAIL ADDRESS: TELEPHONE NUMBER THE REGISTRATION NUMBER OF THE LIQUIDATOR	MRS. SHILPA DIXIT Communication Address : 502, SHREE MALATI MADHAV CO.OP. HSG. SOC. KOHINOOR COLONY, SAHAKAR NAGAR NO. 2 PUNE - 411009 Office Address : 3RD FLOOR SATYAGIRI APARTMENT, 77, VIJAYA NAGAR COLONY, 2147 SADASHIV PETH, PUNE-411030 shilpa.dixit@kmdscs.com 9822394384 IBBI/IPA-002/IP-N00756/2019-2020/12563
8	LAST DATE FOR SUBMISSION OF CLAIM	02/03/2024

Notice is hereby given that The **HANDC POLYMATE PRIVATE LIMITED** has commenced voluntary liquidation on 1st February, 2024

The stakeholders of **HANDC POLYMATE PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 02/03/2024 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

In order to get a copy of the form, you may download the same from the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Date : 2/02/2024 **Mrs. Shilpa Dixit**
Place : Pune Liquidator

Union Bank of India

MAHALAXMI BRANCH:- Mahalaxmi Chambers 22, Bhulabhai Desai Road, Mumbai - 400026, **Contact No.:** 9372431780

Ref: UBI/MAH/ADV/132/2023-24 Date: 14.12.2023 Place: MUMBAI

To
The Borrower/S **1. Mr. Punit Lalit Kumar** (Applicant) Unit No. 28, Rainbow Manor, Gold Valley Sector D, Survey No. 47, Hissa No. 2, Village- Tungarli, Lonavala Taluka- Maval Pune - 410405.
Sir/Madam,

Notice under Sec. 13 (2) Read With Sec. 13 (3) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002.

The Addressee No. 1 Herein Have Availed The Following Credit Facilities From Our **Mahalaxmi Mumbai (31780) Branch** And Failed To Pay The Dues/ Instalment/Interest/Operate The Accounts Satisfactorily And Hence, In Terms Of The RBI Guidelines As To The Income Recognition And Prudential Accounting Norms, Your Account/s Has/Have Been Classified As Non-Performing Asset As On **07.12.2023**. As On **14.12.2023** Sum Of **Rs. 86,47,160.40/- (Eighty Six Lakhs Forty Seven Thousand One Hundred Sixty And Paise Forty Only)** is Outstanding In Your Accounts.

The particulars of amount due to the Bank from No. 1 of you in respect of the aforesaid account/s are as under:

Type of Facility	Outstanding amount as on date of NPA i.e. as on 07/12/2023	Un applied interest w.e.f. 07/12/2023 to 14/12/2023	Penal Interest (Simple)	Cost/ Charges in curred by Bank	Total dues
UNION HOME	Rs. 86,47,160.40	Rs. 2,21,108.39	-	0.00	Rs. 88,68,268.79

To secure these payment of the monies due or the monies that may become due to the Bank, **PUNIT LALIT KUMAR**, had/have executed document on **06.05.2015** and created security interest by way of:

MORTGAGE OF IMMOVABLE PROPERTY DESCRIBED HEREIN BELOW:

All The Piece And Parcel Of Residential Unit No. 28, Measuring 1210 Sq. Ft. (Carpet Area), In "E" Building, (2 Bhk Round + 1 Floor Bungalow) Scheme Known As "Rainbow Manor", Gold Valley Sector D, Survey No. 47, Hissa No. 2 Village Tungarli, Lonavala Taluka- Maval Pune - 410405. **North**: By R. S. No. 46, **South**: By R. S. No. 49, **East** : By R. S. No. 135, **West** : By R. S. No. 46.

Therefore You are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of **Rs. 88,68,268.79** together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13 (13) of the Act on receipt of this notice you are restrained /prevented from disposing of or dealing with the above securities without the consent of the bank.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Sd/-
Date : 04.02.2024 Yours Faithfully, Authorised Officer

NOTICE

Notice is hereby given that the Share Certificates for **1000** Equity Shares of Rs. 2/- each, bearing Certificate Nos. **498** and **12531**, Distinctive Nos. **610556 - 611055** and **35224181 - 35224680** under Folio No. **00A02697**, standing in the name of **A Anuradha** of **Sudarshan Chemical Industries Limited** have been lost and undersigned have applied to the company to issue duplicate Share Certificates for the said shares. Any person(s) who have claim in respect of the aforesaid shares to lodge claim for the same with the company at its Registered Office: **7th floor, Eleven West Panchshil, Survey No. 25, Near PAN Card club road, Baner, Pune - 411045** within **15** days from the date of this Notice, else the company will proceed to issue duplicate Share Certificates.

Date: 05/02/2024 Name of the Shareholder :
Place: Hyderabad **A Anuradha**

PCS TECHNOLOGY LIMITED

CIN : L74200MH1981PLC024279
Regd. Office : S. NO. 1A, F-1, Irani Market Compound Yerawada, Pune - 411006
Corp. Office: 7th & 8th floor, Technocity, plot no. X-5/3, MIDC, Mahape, Navi Mumbai- 400710 Tel.: 022 41296111,
Fax no.+912241296082, **website:** www.pcstech.com

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirement) Regulations, 2015(Listing Regulations), Notice is hereby given that a meeting of the Board of Directors of the Company will be held on Tuesday, 13th February, 2024, inter-alia to consider and to approve the Un-audited Financial Results of the Company for the Third Quarter ended 31st December, 2023.

The said Notice may be accessed on the Company's Website at www.pcstech.com and may also be accessed on the Stock Exchange websites at www.bseindia.com.

As per the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulation, 2015 and the Company's Internal Code for prevention of Insider Trading, the trading window for dealing in the Securities of the Company will remain close till 48 hours after the declaration of the Un-audited Financial Results of the Company for the Third Quarter ended 31st December, 2023.

By Order of the Board
For PCS Technology Limited
Date: 05.02.2024 **Bhaskar Patel**
Place: Mumbai **Chief Executive Officer**

TATA CAPITAL HOUSING FINANCE LIMITED

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
Branch Address: Tata Capital Housing Finance Ltd. ABIL, 1st Floor Avaanti Residency, Abhinav Chowk, Tilak Road, Pune – 411030

NOTICE FOR SALE OF SECURED ASSET

(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold **on 21-02-2024** on **"As is where is" & "As is what is" and "Whatever there is"** and without any recourse basis". for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 P.M. on the said **21-02-2024.** The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before **20-02-2024 till 5.00 PM** at Branch address TATA CAPITAL HOUSING FINANCE LIMITED, ABIL, 1st Floor Avaanti Residency, Abhinav Chowk, Tilak Road, Pune - 411030.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below ;

Sr No	Loan A/c. No	Name of Borrower(s) / Co-borrower(s) Legal Heir(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice and Demand Notice date	Reserve Price	Earnest Money	Type of possession
1	**TCHIN 02780001 00088965 & 9917755**	**Mrs. Pooja Atul Nagargoje Mr. Atul Dinkar Nagargoje**	**Rs. 1606640/-** (Rupees Sixteen Lakh Six Thousand Six Hundred Forty Only) is due and payable by you under Agreement no. 9917755 and an amount of Rs. 48760/- (Rupees Forty Eight Thousand Seven Hundred Sixty Only) is due and payable by you under Agreement no. TCHIN0278000100088965 totalling to Rs. 1655400/- (Rupees Sixteen Lakh Fifty Five Thousand Four Hundred Only) ---------------- 12-11-2022	**Rs. 24,00,000/-** (Rupees Twenty Four Lakh Only)	**Rs. 2,40,000/-** (Rupees Two Lakh Forty Thousand Only)	Physical
Description of the Immovable Property: All that consisting of Office No. 308 admeasuring about 254 Sq. Ft. i.e. 23.61 Sq. Mtrs. (Carpet area) on the Third Floor of the commercial building in the project named as "9 Krushnakunj" constructed on land bearing Gat No. 648/2 (Old S. No. 88/1) totally admeasuring 00H 81 Ares i.e. 8100 Sq. Mtrs. situated at Wagholi, Pune and which is within the limits of Grampanchayat Wagholi, Taluka Panchayat Samiti Haveli, Zilla Parishad Pune, which is within the Registration District Pune, Registration Taluka Haveli, District Pune and also within the limits of Pune Metropolitan Regional Development Authority, Pune along with all rights, title, benefits, deposit, amenities and interest attached to the said office						
2	**TCHHL 0279000 100085499 & TCHHF 0279000 100085178**	**Mr. Sameer Shaikh Mrs. Shabana Sameer Shaikh**	**Rs. 4410715/-** (Rupees Forty Four Lakh Ten Thousand Seven Hundred Fifteen Only) is due and payable by you under Agreement no. TCHHL0279000100085499 and an amount of Rs. 849899/- (Rupees Eight Lakh Forty Nine Thousand Eight Hundred Ninety Nine Only) is due and payable by you under Agreement no. TCHHF0279000100085178 totalling to Rs. 5260614/- (Rupees Fifty Two Lakh Sixty Thousand Six Hundred Fourteen Only) ---------------- 15-11-2022	**Rs. 36,00,000/-** (Rupees Thirty Six Lakh Only)	**Rs.** 3,60,000/- (Rupees Three Lakh Sixty Thousand Only)	Physical
Description of the Immovable Property : All the piece and parcel of the Flat No. 6 admeasuring about 77.42 Square Meter, on the Stilt 2ND Floor, in the building known as "Raghunath Apartment", along with Car Parking, which is constructed on the property bearing CTS No. 502 admeasuring about 1308.54 Square Meter, situated at revenue village Bopodi, Pune which is within the local limits of Pune Municipal Corporation and within the Jurisdiction of Registration District, Sub Registrar Taluka Haveli, District Pune.						
3	**9848010**	**Mr. Shankar Rangnath Balwadkar Mrs. Pournima Shankar Balwadkar**	**Rs. 6,75,942/-** (Rupees Six Lakh Seventy Five Thousand Nine Hundred Forty Two Only) ---------------- **28-04-2021**	**Rs. 6,21,000/-** (Rupees Six Lakh Twenty One Thousand Only)	**Rs. 62,100/-** (Rupees Sixty Two Thousand One Hundred Only)	Physical
Description of the Immovable Property: All that piece and parcel of Immovable property bearing Flat No. 305 on the 3rd Floor of Building No. C - 3, admeasuring 174.94 sq. fts., i.e. 16.25 sq. mtrs., (Total carpet area), along with right to use the Terrace area admeasuring about 1.57 sq. mtrs., in " PLAYTOR PAUD C ", situate at Gat No. 245, area admeasuring about 01 H 66.1 R out of which 0 H 50 R area admeasuring & situate at Gat No. 266 area admeasuring about 0 H 35.6 R out of which 0 H 25 R area admeasuring of Moje Village : Paud, Ta : Mulshi, Di. : Pune. Bounded :- East : - Gat no 244 & 222, West :- Gat no 240, North :- Forest, South :- Remaining land.						
4	**TCHHL027 80001000 86856**	**Mr. Vinay Rajshekhar Handigol Mrs. Renuka R Handigol**	**Rs. 12,02,293/- (Rupees Twelve Lakh Two Thousand Two Hundred Ninety Three Only)** ---------------- **15-11-2022**	**Rs. 12,85,000/-** (Rupees Twelve Lakh Eighty Five Thousand Only)	**Rs. 1,28,500/-** (Rupees One Lakh Twenty Eight Thousand Five Hundred Only)	Physical
Description of the Immovable Property: All that piece and parcel of the property bearing Flat No. 6 on the Second Floor admeasuring area about 382 Sq. Ft. Carpet, its built up area 496 Sq. Ft. as Demarked in Map, in Wing No. 'C' in the project known as "Sai Sankul" situated and lying and being at village Shiraswadi in Registration Haveli and Tal. Haveli, Dist. Pune. Bounded :-East : - Part of Gat No. 49, West :- Internal Road in Gat No. 49, North :- Shiraswadi Road, South :- Part of Gat No. 49						
5	**9888994**	**Mr. Vinayak Baburao Bhange Mrs. Laxmibai Baburao Bhange**	**Rs. 8,67,684/-** (Rupees Eight Lakh Sixty Seven Thousand Six Hundred Eighty Four Only) ---------------- **08-05-2021**	**Rs. 6,55,000/-** (Rupees Six Lakh Fifty Five Thousand Only)	**Rs. 65,500/-** (Rupees Sixty Five Thousand Five Hundred Only)	Physical
Description of the Immovable Property: All that piece & parcel of the immovable property bearing Flat No. 222, on 2nd Floor, admeasuring 15.33 sq. mtrs., i.e. 165 sq. fts., carpet area in Building No. " D1 ", of complex known as " XRBIA ABODE ", land admeasuring area 2 Hectares 91.36 Ares bearing Gat No. 240 totally admeasuring area 8 Hectares 65 Ares situated in the Village :- Jambhul, Ta :- Maval, Di. :- Pune, Maharashtra						
6	**9592779**	**Mr. Pramod Dixit (Borrower) Mrs Ujwal Dixit (Coborrower)**	**Rs. 28,69,841/-** (Rupees Twenty Eight Lakh Sixty Nine Thousand Eight Six Hundred Fourty One Only) ---------------- **06.09.2017**	**Rs. 9,75,000/-** (Rupees Nine Lakh Seventy Five Thousand Only)	**Rs. 97,500/-** (Rupees Ninety Seven Thousand Five Hundred Only)	Physical
Description Of Immovable Property: Flat No 01 On First Floor Admeasuring About 956 Sq Ft I.e. 88.84 Sq Mtr (Built Up) In Building No A In The Project Known As Shiv Plaza On All The Piece And Parcel Of The Landed Property Admeasuring 00 H 05 Ares From And Out Of The Land Bearing Old Survey No 154 Having Its New Survey No 183 Hissa No 1A +1B/8A/7 Totally Area Admeasuring 00 H 15 Ares Assessed At Rs 00.10 Paise Situated At Village Phursungi Tal Haveli Dist Pune And The Same Within The Zilla Parishad Pune Taluka Panchayat Samiti Haveli And Within The Jurisdiction Of Sub-Registrar Haveli No I To Xxvii Pune And Within The Local Limits Of Grampanchayat Phurusing And Bounded As Follows. East : By Property Of Mr Vilas Ganpat Harpale's , South : By Property Of Mr Vilas Ganpat Harpale's, West : By Road, North : By Property Of Muktai Resendency						
7	**10483097 & 10488370**	**Mr. Jagdish Malviya Mrs. Durga Jagdish Malviya**	**Rs. 44704/-** (Rupees Forty Four Thousand Seven Hundred Four Only) is due and payable by you under Agreement no. 10488370 and an amount of Rs. 2355549/- (Rupees Twenty Three Lakh Fifty Five Thousand Five Hundred Forty Nine Only) is due and payable by you under Agreement no. 10483097 totalling to Rs. 2400253/- (Rupees Twenty Four Lakh Two Hundred Fifty Three Only) ---------------- **11-12-2021**	**Rs. 23,00,000/-** (Rupees Twenty Three Lakh Only)	**Rs. 2,30,000/-** (Rupees Two Lakh Thirty Thousand Only)	Physical
Description of the Immovable Property: All that consisting of Flat No. 405 admeasuring 402.14 Sq. Fts. i.e. 37.36 Sq. Mtrs. (Carpet area) + enclose balcony admeasuring 93.43 Sq. Fts. i.e. 8.68 Sq. Mtrs. On Fourth Floor, in the Building No. 'O', in the project known as "Tanish Orchid", construction on land bearing S. No. 491/1 (Old S. No. 971/1), S. No. 491/2 (Old S. No. 971/2), S. No. 491/3 (Old S. No. 971/3), S. No. 491/4 (Old S. No. 971/4), S. No. 491/5A (Old S. No. 971/5A), S. No. 491/5B (Old S. No. 971/5B), S. No. 491/6 (Old S. No. 971/6) and S. No. 491/7 (Old S. No. 971/7), situated at Charholi Budruk, Taluka Haveli, District Pune.						
8	**10016735 & 10042552**	**Mr. Sandeep Shankar Kumbhar Mrs. Rupali Sandeep Kumbhar**	**Rs. 17,10,888/-** (Rupees Seventeen lakh Ten Thousand Eight Hundred Eighty Eight Rupees Only) is due and payable by you under Agreement no. 10016735 and an amount of Rs. 43336 /- (Rupees Forty Three Thousand Three Hundred Thirty Six Rupees Only) is due and payable by you under Agreement no. 10042552 totalling to Rs. 17,54,224/- (Rupes Seventeen lakh Fifty Four Thousand Two Hundred Twenty Four Rupees Only) ---------------- **27-04-2021**	**Rs. 18,40,000/-** (Rupees Eighteen Lakh Forty Thousand Only)	**Rs. 1,84,000/-** (Rupees One Lakh Eighty Four Thousand Only)	Physical
Description of the Immovable Property: All that piece and parcel of the Schedule – A : All that piece and parcel of land bearing Plot No. 26 having area admeasuring 540.4 Sq. Mt. as per CTS and are admeasuring 528.25 Sq. Mt. as per 7/12 out of which eastern side Plot area admeasuring 270.2 Sq. Mt. as per CTS and area admeasuring 264.12 Sq. Mt. as per 7/12 extract extracting having CTS No. 7553, situated on Survey No. 386/1 New, 639 Old in Mascarnhas Colony, situated at village Talegaon Dabhade, Tal. Maval, Dist. Pune and within the limits of Registration Dist. Pune and Sub Registration Maval and within the limits of Talegaon Dabhade Municipal Council, and which is bounded as follows : On or Towards East :CTS No. 7552, On or Towards West : Remaining part of Plot No. 26 and CTS No. 7553, On or Towards South : CTS No. 7554, On or Towards North : Road, **Schedule – B :** A Flat bearing No. 301 at the Third Floor in the Scheme known as "Crystal Nest" being constructed at the land more particularly described in Schedule I, hereinabove written and the Flat Salable area is admeasuring 568 Sq. Ft. equivalent to 52.78 Sq. Mt. (carpet area is admeasuring 381 Sq. Ft.).						
9	**10323292**	**Mr. Hemraj Vasudeo Joshi Mrs. Mohini Hemraj Joshi**	**Rs. 6,94,511/- (Rupees Six Lakh Ninety Four Thousand Five Hundred Eleven Only)** ---------------- **27-04-2021**	**Rs. 7,11,000/-** (Rupees Seven Lakh Eleven Thousand Only)	**Rs. 71,100/-** (Rupees Seventy One Thousand One Hundred Only)	Physical
Description of the Immovable Property: All That Piece And Parcel Of Immovable Property Bearing Flat No. 108, on the 1st Floor of Building No. 6, carpet area admeasuring 21.93 Sq. Mtrs., (236.05 Sq. Feet), And Enclosed Balcony Admeasuring 4.08 Sq.Mtrs (43.91 Sq.Feet), in the scheme known as " Atulya ", Located On Plot Admeasuring 1827.45 Along With FSI Consume As Per Mentioned In Rera Situated On The Said Property Admeasuring 2 Hector 97 Ares I.E. 29700 Sq. Mtrs, Out Of Gat No. 405/3486 Totally Admeasuring 03 Hector 23 Ares (Including Pot Kharaba) Of Maval, Pune, Maharashtra.						
10	**9787655**	**Mr. Sandeep Poojari Mrs. Savitri Narayan Pujari**	**Rs. 10,26,107/-** (Rupees Ten Lakh Twenty Six Thousand One Hundred Seven Only) ---------------- 17-11-2022	**Rs. 9,55,000/-** (Rupees Nine Lakh Fifty Five Thousand Only)	**Rs. 95,500/-** (Rupees Ninety Five Thousand Five Hundred Only)	Physical
Description of the Immovable Property: All that consisting of Flat No. 611 admeasuring area 275.02 Sq. Ft. i.e. 25.55 Sq, Mtrs. on Sixth Floor in Building No. 'A1' in the project known as "Playtor Paud A" constructed on the land bearing Gat No. 222 (Old Gat No. 106/3 and Survey No. 305/3), Gat No. 223 (Old Gat No. 106/4 and Survey No. 305/4), Gat No. 224 (Old Gat No. 106/2 and Survey No. 305/2), Gat No. 225 (Old Gat No. 106/1 and Survey No. 305/1), Gat No. 226 (Old Gat No. 107/1 and Survey No. 306/1), Gat No. 230 (Old Gat No. 119/12 and Survey No. 311/12), situated at village Paud, Tal. Mulshi, Dist. Pune.						

At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within **15 days** from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The E auction will be stopped if, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction.

No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold.

The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

The E-auction will take place through portal https://DisposalHub.com on 21-02-2024 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.

TERMS AND CONDITION:

1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. **2.** The Immovable Property shall not be sold below the Reserve Price. **3.** Bid Increment Amount will be: Rs.10,000/- (Rupees Ten Thousand Only) **4.** All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. **5.** The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. **6.** For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. **7.** Inspection of the Immovable Property can be done on **12-02-2024** between 11 AM to 5.00 PM with prior appointment. **8.** The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24Hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. **9.** In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. **10.** In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. **11.** Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: as per table above. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arears of property tax, electricity etc. 12. **For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s NexXen Solutions Private Limited, Address: #203, 2nd Floor, Shree Shyam Palace, Sector: 4&5 Crossing, Railway Road, Gurugram – 122 006 through its Mobile No. +91 97100 29933, +91 98100 29926, Tel. No. +91 124 4 233 933, E-mail ID: CSD@disposalhub.com or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number – 9999078669.**
13. TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company
14. Please refer to the below link provided in secured creditor's website **http://surl.li/pveco** for the above details.
15. Kindly also visit the link: https://www.tatacapital.com/property-disposal.html
Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

Sd/-
Place: Pune **Authorised Officer**
Date : 05-02-2024 **Tata Capital Housing Finance Ltd.**

EXPRESS Careers

M.C.E. Society's
DR. P. A. INAMDAR UNIVERSITY, PUNE
(Established under Maharashtra Act No. XXXVII of 2022)
2390 - B. K. B. Hidayatullah Road,
Azam Campus, Camp, Pune-411001

Applications are invited for non-teaching positions

Controller of Examination (CEO) ***Chief Finance Officer (CFO)***

Qualifications, experience, and remuneration as per the UGC and Dr. P. A. Inamdar University, Pune norms.
Interested candidates may apply within 15 days of this advertisement by downloading the **"Application Form"** from the web link **www.drpaiu.edu.in/career/** of the Dr. P. A. Inamdar University, Pune and mail the duly filled Application Form with a scanned copy of testimonials in PDF format on: **registrar@drpaiu.edu.in** and a hard copy to the undersigned.
Please clearly mention the name of the post applied.
For more information visit our website: **www.drpaiu.edu.in**

Registrar

Pradnya Niketan Education Society, Pune.
NAGESH KARAJAGI ORCHID COLLEGE OF ENGG. & TECH., SOLAPUR.
P.B. No. 154, Gut No. 16, Solapur-Tuljapur Road, Tale Hipparaga, Solapur-2.
E-mail : office@orchidengg.ac.in, Website : www.orchidengg.ac.in
(Approved by AICTE, New Delhi & Govt. of Maharashtra)

APPOINTMENTS

Applications are invited from eligible candidates for the following posts.

Sr.No.	Posts	Branch	Qualification
1	Professor, Associate Professor, Assistant Professor	Comp.Science & Engg. AI&DS	As per A.I.C.T.E. norms for respective posts.

Notes : 1. Deserving candidate will be paid higher salary.
2. Application alongwith resume & documents to be sent through email or in person/ by post within 10 days.

PRINCIPAL

SAIBALAJI EDUCATION SOCIETY'S
SaiBalaji International Institute of Management Sciences (SBIIMS)
International Institute of Management and HRD (for Women) (IIMHRD(W))
NAAC Accredited
Approved by AICTE New Delhi, Govt. of Maharashtra & Affiliated to Savitribai Phule Pune University

REQUIRED

SaiBalaji Education Society intends to fill in the following positions for MBA Program:

Sr. No.	Designation	Category & Number of Posts
1.	Director for IIMHRD (W)	Open to All -01
2.	Professor	Open to All -01
3.	Associate Professor	Open -02 EWS-01 OBC-01 DT-A-01 SC-01
4.	Assistant Professor	Open -03 OBC-03 NT-C-01 EWS-02 ST-01 DT-A-01
5.	Librarian for IIMHRD (W)	Open to All-01

1) Qualifications, Experience, age and pay scale for the above posts will be as per norms of UGC, AICTE & Savitribai Phule Pune University.
2) Interested candidates are requested to send their application along with self-attested photocopies of all relevant certificates and bio data within 15 days to President, Sai Balaji Education Society on the above address or by e-mail to career@saibalaji.org

Prof. Manish R Mundada
President

Campus: Survey No. 54, Nere Dattawadi, Near Hinjewadi IT Park, Pune. 411033
Email: career@saibalaji.org, Web:- www.saibalaji.org | Ph No 020-66547500

MOVE ahead with
EXPRESS Careers
Every Monday & Thursday in
The Indian EXPRESS,
FINANCIAL EXPRESS & LOKSATTA
For Advtg. details contact: 67241000

AUNDH-
Suyog Enterprises,
C/o Sandeep Book Stall, Swajas Complex, Parihar Chowk, Aundhgaon, Pune-7. Mob. 9422011181.
Chordia Communications,
Arshad Ajit Chordia. 17/18, Aundh Gaon, opp. lane of Cosmos Bank, Aundh, Pune-7. Tel: 25886118, 9960111123.
Shraddha Ads, Mrs.Ujwala Kotbagi, 'A' wing, Vastu-sunder, Near Kumar Classic, Pune-7. Tel. 9371055799.
San Ads,
Anurag, Plot No. 10, near Kobe Silzler Cave, Aundh-411007. Tel: 25881302/3/4.
APPA BALWANT CHOWK -
M/s V. V. Medhi,
153, Budhwar Peth, Near Jogeshwari Temple, Above Shri Samartha Agency, Pune-2. Ph.no. 64005767/ 24492149/ 30227516.
BIBVEWADI - Ad Services,
Amol Nalawade,
Sr. No.659/28, Rajiv Gandhi Nagar, Upper Last Bus Stop, Bibvewadi, Pune-17. Mobile 9420729914, 9021851460
Akash Advtg,
C. S. Sawar, 645/1, Shop No.4, Rasakar Campus,
B Sudhanva Jadhav,
Greetwel, 1250 Deccan Gymkhana, F. C. Road, Pune-4. Ph.no. 25531409, 66014132.
DEHU ROAD -
Mundakal Enterprises,
Mr. Roji Samuel Raju, 6 Unique Housing Society, Near Telephone Exchange Dehu Road, Pune-1. M. 9422519264.
FC ROAD -
Dhandhania Agencies,
Mr. Ravi Dhandhania, 1st Floor, Srinath Plaza, Dnyaneshwar Paduka Chowk, F. C. Road, Pune-5. Ph.no. 25521699/ 25537933.
Konark Media Solution Pvt Ltd.,
Flat No.6, First Floor, Prabha Tara Appt., Behind Hotel Vaishali, F.C. Road, Shivajinagar, Pune-4. Ph. No.32606012, Telefax: 2553 7013, Mobile: 9823142410.
Meera Publicity,
1st floor, 10, Oswal Park, Opp. Rachana Lodge, behind Safari Hotel, nr S.T.Stand, Shivajinagar, Pune-05. Ph. 9421017457.
FATIMANAGAR -
Arora Enterprises,
Rajesh Arora, Office No. 63, Building I, Phase-III, Parmarnagar, Wanowrie, Pune 411013.
Tel/fax: 020-26860834.
GURUWAR PETH
T.V.S. Enterprises,
460, Guruwar Peth, Sant Ganganath Maharaj Road, Kachi Lane, Pune-411042.
Ph. 020- 24456297, Mob. 8975110325, 9421815428.
GHORPADI -
Kanya International,
A-18 Suchandra Corner, B.T. Kawade Road, Ghorpadi, Pune 411001.
Ph. 9422086762, 9921177816
GULTEKDI -
Xebec Communications Pvt Ltd.,
Santosh Heights, J. N. Marg, Gultekadi, S. No. 20. Pune-411037.